

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1609**  
ANSWERED ON 24<sup>TH</sup> NOVEMBER, 2016

**AMENDMENT TO CENTRAL MOTOR VEHICLES ACT**

1609. SHRI R. DHRUVANARAYANA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्गमंत्री

be pleased to state:

- (a) whether the Government has issued a notification which seeks to amend form 22 under the Central Motor Vehicles Act, if so, the details thereof and the reasons therefor along with its implications; and
- (b) whether these amended rules would apply to all vehicles including petrol, CNG, LPG, Electric, diesel and hybrid, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) Yes, Madam. Ministry of Road Transport and Highways has notified G.S.R. 953(E) dated 05.10.2016 vide which amendment has been made in Form 22 of the Central Motor vehicle Rules, 1989 (CMVRs) to add the Emission Values and Noise level of the vehicles in Form 22 of Central Motor vehicle Rules, 1989. The amended rules will be applicable to all vehicles including petrol, diesel, CNG, LPG and hybrid vehicles with effect from 1<sup>st</sup> April, 2017.

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